

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH – COURT NO. II

Service Tax Appeal No. 85476 of 2019

(Arising out of Order-in-Original No. MUM/CGST-MW/COMMR/20/2018-19 dated 29.08.2018 passed by Commissioner of CGST, Mumbai West.)

Mr. Sachin Ramesh Tendulkar

.....Appellant

19A Perry Cross Road,
Bandra (West), Mumbai – 400 050

VERSUS

Commissioner of CGST, Mumbai West

.....Respondent

Mahavir Jain Vidyalaya,
C D Burfiwala Lane,
Andheri (W), Mumbai-400 058.

APPEARANCE:

Shri Rishabh Jain, Advocate for the Appellant
Shri D.M. Shinde, Assistant Commissioner, Authorised Representative for
the Respondent

CORAM:

HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)
HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)

FINAL ORDER NO. A/85530 / 2021

Date of Hearing: 24.02.2021
Date of Decision: 24.02.2021

PER: BENCH

When the matter was called for hearing today, the learned Advocate for the appellant submits that the appellant has opted under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and to that effect, has also obtained the SVLDRS-4 Certificate. Since the issue has already been settled under the said scheme, the appeal is accordingly dismissed as deemed withdrawn.

(Pronounced in the open court)

(Sanjiv Srivastava)
Member (Technical)

(Dr. Suvendu Kumar Pati)
Member (Judicial)

Prasad